

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 361/GT/2020**

Subject : Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after  
truing up for Pragati-III CCPS (1371.2 MW) power plant.

**Petition No. 376/GT/2020**

Subject : Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for  
the period 1.4.2019 to 31.3.2024.

Petitioner : Pragati Power Corporation Limited

Respondents : BSES Yamuna Power Limited and 6 others.

Date of Hearing : **23.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Nikita Choukse, Advocate, PPCL  
Shri Buddy A. Ranganathan, Advocate, BRPL, BYPL & TPDDL  
Shri Rahul Kinra, Advocate BRPL & BYPL  
Shri Aditya Ajay, Advocate BRPL & BYPL  
Shri Anand Shrivastava, Advocate, TPDDL  
Ms. Ishita Jain, Advocate, TPDDL  
Ms. Priya Goyal, Advocate, TPDDL  
Ms. Shefali Tripathi, Advocate, TPDDL  
Ms. Suparna Srivastava, Advocate, PSPCL  
Ms. Arshiya Sharma, Advocate, PSPCL  
Shri Shaswat Dubey, Advocate, PSPCL

**Record of Proceedings**

Cases was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner requested for time to submit the additional information sought vide ROP of the hearing dated 13.8.2024. Subject to this, the learned counsel submitted that the order in the petition may be reserved.

3. The learned counsels appearing for the Respondents BRPL, BYPL and TPDDL sought permission to file their replies to the additional information to be filed by the Petitioner. The learned counsels, however, submitted that order in the petition may be reserved, subject to the filing of the replies.



4. The Commission, after hearing the counsels for the parties, permitted the Petitioner to furnish the additional information (as stated in para 1 above) on or before **4.11.2024**, after serving a copy to the Respondents. The Respondents are permitted to file their replies on the same by **16.11.2024**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **22.11.2024**.

5. Subject to the above and based on the consent of the parties, order in these petitions was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

